



महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष ३, अंक १६]

बुधवार, जुलै २०, २०११/आषाढ २९, शके १९३३

[पृष्ठे १

किंमत : रुपये १२.००

असाधारण क्रमांक ३५

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकार्यांनी तयार केलेले (भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांमधील इतर) वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क), जिल्हा दंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

NOTIFICATION

No. P.0703.—In exercise of the powers conferred by section 5(1) and (2) of the Right to Information Act, 2005 read with Rule 15 of the Bombay High Court, Right to Information (Revised) Rules, 2009 and in partial modification of the Notification dated 16th September 2009, the Hon'ble the Chief Justice is pleased to designate Shri Sameer S. Kanthale, Deputy Registrar, High Court Appellate Side as the Public Information Officer in place of Master and Assistant Prothonotary (Adm.), High Court, Original Side and the Registrar (Finance and Budget), High Court Appellate side as the Appellate Authority in place of Registrar (Inspection-I) with immediate effect.

Bombay,
Dated 19th July 2011.

S. B. SHUKRE,
Registrar General.

भाग चार-क-३५-१

(१)

ON BEHALF OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, PRINTED AND PUBLISHED BY SHRI PARSHURAM JAGANNATH GOSAVI, PRINTED AT GOVERNMENT CENTRAL PRESS, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004 AND PUBLISHED AT DIRECTORATE OF GOVERNMENT PRINTING, STATIONERY AND PUBLICATION, 21-A, NETAJI SUBHASH ROAD, CHARNI ROAD, MUMBAI 400 004. EDITOR SHRI PARSHURAM JAGANNATH GOSAVI.